

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-342/ND/2018

IN THE MATTER OF:

M/s. Brij Associates

...PETITIONER

VS.

M/s. Associated Lighting System Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 31.10.2019

Coram:

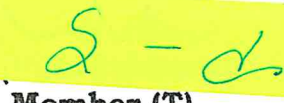
**JUSTICE (RETD.) RAJESH DAYAL KHARE, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**


For the Petitioner/Op.-Creditor : Mr. Lokesh Pathak, Adv.

For the Respondent/ Corporate-debtor : Mr. Sachin Goyal, Adv.

ORDER

Learned counsel for the parties are present. Learned counsel for the respondent states that against the same corporate debtor another petition No. IB-1672/ND/2019 has been filed in which orders have been reserved on 27th August, 2019 and copy of which has been produced by the corporate debtor which is taken on record. Let the matter be placed on board after two weeks on 27.11.2019.


Member (T)


**(Rajesh
Member (J)**